

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) and (b). There is no proposal to make any fundamental changes in the Master Plan, but modifications are considered and approved from time to time as and when found necessary according to the provision prescribed in the Delhi Development Act, 1957.

(c) Does not arise.

(d) The Master Plan is being implemented by the various authorities concerned either from Plan funds or from other normal sources.

Dhobies in Ministers' Bungalows in New Delhi

1143. Shri Kanwar Lal Gupta:
Shri K. S. Vidyarthi:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether Government are aware that the bill for water and electricity consumed by Dhobies residing in some of the Ministers' Bungalows are charged to Government account;

(b) if so, the particulars of such bungalows; and

(c) the steps taken to check this practice?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) Some of the servant quarters attached to the Ministers' Bungalows are occupied by Dhobies. It has been decided that from the 1st April, 1967 the charges for the electricity and water consumed in the servant quarters attached to Ministers' Bungalows will be treated as expenditure on private account and adjusted against the free voluntary limit of Rs. 2,400 per annum.

(b) Information is not readily available.

(c) Does not arise.

Squatters in Delhi

1144. Shri Balraj Madhok:
Shri A. B. Vajpayee:
Shri Ram Kishan Gupta:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) the total number of squatters category-wise and locality-wise on Government land in the Union Territory of Delhi at present; and

(b) the steps taken to resettle these squatters permanently?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) and (b). According to the survey conducted in June-July 1960, about 50,000 families were squatting on Government and public lands in Delhi. These families comprise—

(i) Migratory labour;

(ii) Government servants and employees of local bodies; and

(iii) others.

Their distribution locality-wise is not available. A Jhuggis and Jhopris Removal Scheme has been drawn up to provide alternative accommodation to these families. The squatters in categories (i) and (ii) are to be provided with camping sites of 25 square yards and those in category (iii) with 80 square yard plots or tenements. So far about 22,000 families have been provided with alternative accommodation in new colonies which have been developed for the purpose.

The number of squatters is on the increase from day to day. Although no regular survey has been conducted after June-July 1960, it is estimated that their present number is between 50,000 and 55,000 families.